

available during the Sixth Plan period for the creation of additional facilities for the manufacture of safety razor blades;

(b) if so, what are the reasons taking into account that existing capacity is not utilised even up to 50 per cent; and

(c) what is the stand of Planning Commission on the creation of additional capacity in this low priority sector industry, on the basis of foreign equity participation proposal of Gillette of U.S.A.?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) and (b). Creation of capacity in manufacture of an article of mass consumption like razor blades has to be framed on two principles: (a) capacities are oriented to shifts in consumer preference so that availability meets demand not only in aggregate but in terms of quality and (b) production is wide based as to avoid dominance as far as possible. There is no ear-marked allocation of financial resources for any Particular project.

(c) There is no question of creation of capacity on the basis of foreign equity. Induction of foreign equity is governed by the recognised principles of technological upgradation and export competitiveness. Government is yet to take a decision in the case referred to.

#### Acquisition of land by Defence Department and Payment of Compensation therefor

\*133. SHRI ASHOK GEHLOT: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that Khatedari land measuring 420—82 acres in village Banar (Jaijiwal Kutri Teh. &

District Jodhpur) of Rajasthan State was requisitioned by the Defence Department in 1976 for defence purposes;

(b) whether it is also a fact that the Defence Department has not yet paid compensation to the people evicted from there, despite the attention of Defence authorities having been repeatedly invited by the Revenue Department in this regard; and

(c) if so, the reasons for delay and the officers responsible for it; and

(d) the exact date by which the land owners would be paid the necessary compensation for the said Khatedari land?

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI): (a) Yes, Sir.

(b) to (d). No. Sir. Out of a total recurring compensation of about Rs. 3.07 lakhs payable, a sum of Rs. 2.87 lakhs has already been disbursed. The payment of balance amount of Rs. 19,000/- already deposited with the collector has not been disbursed due to disputed ownership of the land. This will be done only after the ownership issue has been resolved by the Collector through arbitration.

#### Proposed Naval Academy

\*134. SHRI E. K. EMBICHIBAVA: Will the Minister of DEFENCE be pleased to state what decision has been taken regarding the location of the proposed Naval Academy after getting the report of Expert Committee which examined various sites for the Academy?

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI): The matter is still under consideration of the Government.